Title: Valedictory references made on the conclusion of the Fifth Session of the Thirteenth Lok Sabha.

MR. SPEAKER: Hon. Members, the Fifth Session of the Thirteenth Lok Sabha, which commenced on 20th November 2000, is coming to an end today. In this Session, altogether, we had 25 sittings spreading over 112 hours 45 minutes.

During the Session, the House, despite losing several days due to adjournment, transacted important financial and legislative business. The House passed the Supplementary Demands for Grants (General) and the Supplementary Demands for Grants (Railways) for the year 2000-2001.

The Lok Sabha passed 17 Bills, including the Protection of Human Rights (Amendment) Bill 2000, The Multi-model Transportation of Goods (Amendment) Bill 2000, The Companies (Second Amendment) Bill 1999, The Workmen"s Compensation (Amendment) Bill 2000, The Coal India (Regulation of Transfers and Validation) Bill 2000, The Immigration (Carriers Liability) Bill 2000 and the Juvenile Justice (Care and Protection of Children) Bill 2000.

Three Ordinances replacing the Bills, namely, National Bank for Agricultural and Rural Development (Amendment) Bill 2000, The Indian Council of World Affairs Bill 2000, and The Central Roads Fund Bills 2000, were passed.

The House discussed an Adjournment Motion moved by the Leader of the Opposition regarding severe crisis faced by the farming community due to the burden of the recent increased cost of production and the cost in agricultural prices. The motion was discussed for about seven hours, in which 28 Members participated. The motion was negatived by the House.

The Lok Sabha had discussions on two other important matters of urgent public importance under Rule 193. These were regarding (i) the loss of lives and property due to floods, drought and other natural calamities in various parts of the country and (ii) the disinvestment of public sector undertakings. The Lok Sabha discussed and negatived a motion under Rule 184 calling upon the Prime Minister to drop three Ministers from his Cabinet. The motion was discussed for more than 13 hours, in which 25 Members participated. Five important matters were raised by way of Calling Attention and the concerned Ministers made Statements thereon, besides, eight Statements were made by Ministers on different matters. The House also had two Half-an-Hour discussions.

Coming to the Question Hour, out of the listed 500 Starred Questions, 61 were answered orally, while replies to 5,455 Unstarred Questions and two Short-Notice Questions were laid on the Table of the House.

As regards the Private Members Business, six Bills were introduced. One Private Members" Bill moved during the last Session was discussed and withdrawn by leave of the House, another Bill remained part discussed. Two Private Members" Resolutions were also discussed and subsequently withdrawn by leave of the House, one Resolution remained part discussed.

As many as 188 Matters were raised under Rule 377, while 190 matters of public importance were raised during the *Zero Hour.* The Departmentally-Related Standing Committees presented 28 reports.

The adjournment of the House for several days greatly affected the functioning of the House. While the *Babri Masjid* issue had stalled the proceedings of the Lok Sabha for about 39 hours, the differences among the political parties on the Women Reservation Bill led to further adjournment of the House resulting in the loss of 6 hours 49 minutes of House time.

In all, a total of 60 hours were lost during this Session. Every effort has, however, been made to complete all the important business. The Lok Sabha even sat late on several days for an additional 24 hours and 30 minutes for this purpose.

I am thankful to each and every Member of the House for his co-operation in running the House.

I am extremely grateful to the hon. Leader of the House, the hon. Leader of the Opposition, the leaders of various Parties and Groups in the House, as also the Chief Whips and the Whips of various political Parties for their kind co-operation and courtesy extended to me and to my colleagues, the hon. Deputy-Speaker and Members on the Panel of Chairmen.

May I now wish you all a merry Christmas and happy and prosperous New Year. Let us resolve to work for further strengthening Parliament as an instrument of realising the unfulfilled aspirations of our people.

SHRIMATI SONIA GANDHI (AMETHI): Mr. Speaker, Sir, I would like to place on record, on behalf of the Congress Party, our appreciation of the patience and the skill with which you have steered the Fifth Session of this House. Your task and ours has been made more difficult by the mystifying delay of the Government in agreeing to our discussion under rule 184.

This has been a badly disrupted Session. The responsibility for this disruption rests squarely on the shoulders of the Government. If they had only accepted on the first day the Motion which they eventually agreed to discuss, this disruption would never have taken place....(*Interruptions*)

Almost exactly a year ago, the Prime Minister had said that he would work towards bringing a consensus on the Women Reservation Bill. There has not been any evidence of such effort. A hurriedly convened meeting yesterday morning, right at the end of the Session, is proof that the Government is not serious on this issue. Once again, I reiterate the commitment of the Congress Party to the reservation for women, and urge the Government to put an end to this game of pretence.

श्री धर्म राज सिंह पटेल (फूलपुर) : अध्यक्ष महोदय, समाजवादी पार्टी इस महिला आरक्षण विधेयक का विरोध करती है।â€¦(व्यवधान)

SHRIMATI SONIA GANDHI : Under your guidance, Sir, the House managed to discuss several important issues. The Congress Party and other Members raised the plight of the farmers and of the *khet majdoor* throughout the country and the devastation and misery caused by the floods and drought.

Attention has been drawn to the virtual non-implementation of the policy of reservation for Scheduled Castes and Scheduled Tribes, despite two Constitutional Amendments having been passed. I, therefore, appeal to the Government to act speedily on these issues.

The loss of lives in Assam and the on-going violence in the North-East have legitimately agitated us. We express our full support to our colleagues from the North-East in voicing their anxieties and concerns, and we call upon the Government to strengthen the democratic institutions and take urgent corrective steps.

I do hope the Treasury Benches would have noted the responsible manner in which the Congress Party helped in passing certain Bills....(*Interruptions*) This is a fact. You cannot deny it.

The Constitution (Ninety-first) Amendment Bill on Delimitation is another piece of legislation on which all of us, all Parties including the Treasury Benches, need to think carefully and act jointly since this has major consequences.

However, Sir, I would like to state that such cooperation from our side may not be forthcoming on some of the draft laws the Government has introduced during this Session. In regard to many of these, we shall voice our strongest reservation and concern on behalf of the people.

In the meantime, as we return to our constituencies for the winter vacations, we have some weighty responsibilities to discharge.

Much work needs to be done, particularly in those areas, which have been badly affected by natural calamities.

All of us, Members of this House, have a special responsibility in cooling down communal passions which have again been unnecessarily aroused by statements made outside the House by senior Members of the Government while this Session was in progress.

During the inter-session period, Parliamentary and Department Related Standing Committees will also meet. Here again, I would like to appeal to the Government to pay more attention to the suggestions, which may come up in these meetings. This is a view, which is shared not only by us, but also by colleagues belonging to other parties as well as your side. Despite repeated requests this demand of ours has not been acceded to.

All of us will also attentively watch the Government's handling of the Jammu and Kashmir situation during the inter-session period. We have already expressed our support to the Government for the initiatives taken for bringing peace in the Valley and, at the same time, we do hope that the Government has a contingency plan ready in case there are disruptions in the cease-fire. ...(*Interruptions*)

श्री मुलायम सिंह यादव (सम्भल) : भााण खत्म नहीं हो रहा है।

श्रीमती सोनिया गांधी : खत्म होने वाला है। As the first year of the new millennium comes to an end, it is but right that we all introspect, that we do some stock taking and reflect upon the more enduring aspects of our polity. It is our great fortune that we have been chosen as representatives of the people. It is hence incumbent on each one of us to give his or her best in the service of the nation. Let us not narrow our horizons nor distort our vision, which is to further strengthen our pluralistic ethos and our secular democracy.

Sir, in the end, I would like to extend my good wishes to you, to the Prime Minister, to his Government and to all the Members of this House for a very happy and prosperous New Year.

प्रधान मंत्री (श्री अटल बिहारी वाजपेयी) : अध्यक्ष महोदय, तेरहवीं लोकसभा का पांचवां सत्र आज समाप्त होने जा रहा है। सत्र के साथ यह वर्ा भी समाप्त हो

रहा है। हम मिलेंगे, तो नई शताब्दी में मिलेंगे, नई सहस्त्राब्दि में मिलेंगे। आपने जो तथ्य सामने रखे हैं, उससे हमारा पूरा लेखा-जोखा सामने आ जाता है।

18. 00 hrs.

इतनी बड़ी संख्या में बिल पास हुए, नये बिल पेश किये गये, सार्वजनिक महत्व के वियों पर चर्चा के लिए वक्त मिला और टोका-टाकी के बावजूद बड़ी गर्म चर्चा हुई। यह उज्जवल पक्ष है जो भारतीय लोकतंत्र की प्राणवत्ता को प्रकट करता है। लेकिन आपने यह भी बताया कि कितने दिन काम नहीं हो सका। शायद उनकी संख्या 11 है। क्या नयी शताब्दी में, अगले र्वा में, हम इस चीज को बदलने के बारे में विचार कर सकते हैं। मैं पहले भी इस बात पर बल दे चुका हूं और फिर इस बात को दोहराना चाहता हूं कि संसद समय का दर्पण है, समाज की आशाओं, आकांक्षाओं का प्रतीक है। इसलिए लोगों का आक्रोश, उनकी शिकायतें, उनके अभाव, यदि अन्याय है तो अन्याय अवश्य प्रतिबिम्बित होते हैं और होने चाहिए। लेकिन प्रश्न यह है कि संसदीय लोकतंत्र में यह किस तरह से किया जाए। क्या यह जरूरी है कि प्र ाश्नकाल न होने दिया जाए?

श्री मुलायम सिंह यादव : लोकतंत्र में प्रश्नकाल रोकवे के लिये भी कभी-कभी मजबूरी होती है। कुछ समय के लिए यह जरूरी होता है।

श्री अटल बिहारी वाजपेयी : यह मामला पहले भी उठ चुका है और इसको मैं आज फिर उठाना चाहता हूं कि जब अगला अधिवेशन शुरू होगा तो उससे पहले सब की एक बैठक बुलाकर इस पर विचार करने की जरुरत पड़ेगी। आज हम 11 बजे ही काम शुरू कर देते हैं, वह 12 बजे तक रुक सकता है, कोई घाटा नहीं होगा। अगर ठान ली है कि सत्र नहीं चलने पाएगा तो सत्र नहीं चलेगा। लेकिन सत्र चलते हुए भी अगर प्रश्न पूछे जा सकें और सरकार को उनका उत्तर देने के लिए विवश किया जाए - प्रतिपक्ष वाले तो बहुत दिनों तक सत्ता में रहे हैं, इस बात को अच्छी तरह से जानते हैं कि अगर मंत्रियों के लिए प्रश्न टाल दिया जाए, किसी दिन प्रश्न टल जाए, जिसके नाम से प्रश्न है, वह सदस्य सदन में न आए तो बड़ी राहत की सांस ली जाती है कि चलो बच गये, पता नहीं क्या हाल होता। इसका अर्थ यह नहीं है कि प्रश्न नहीं होने चाहिए। प्रश्नकाल तो चलेगा लेकिन होने कहां दिया जाता है? इसलिए क्या आवश्यकता है कई दिनों तक सदन बंद रहे।

अब नेता प्रतिपक्ष के लिए यह सरल है कि आज के दिन जब हम गिले-शिकवे नहीं करते, गिले-शिकवे हम सब छोड़कर जाते हैं और जो उज्जवल पक्ष है उसी पर बल देते हैं और भविय में हम अपने लोकतंत्र को किस तरह से बलशाली बनाएंगे और यह संसद किस तरह से जन-आकांक्षाओं की पूर्ति करेगी, इसका ख्याल करते हैं, तब भी उन्होंने आज हमें छोड़ा नहीं है - ऐसा पहले कभी नहीं हुआ है। नेता प्रतिपक्ष अभी सदन में आई हैं, मैं पिछले 40 साल से संसद में हूं और विरोधी दल में रहा हूं। लेकिन हर समय मैंने मान-मर्यादा का ख्याल रखा है। अगर सरकार के खिलाफ शिकायतें करनी हों और उसके लिए आखिरी दिन ढूंढा जाए तो पता नहीं अभी तक क्या दृश्य उपस्थित होता। आज तक इस मर्यादा का पालन हुआ है लेकिन आज इसे तोड़ा गया है।

श्री मुलायम सिंह यादव : शैम-शैम कहकर भी मर्यादा तोड़ी गयी है।

â€¦(व्यवधान)

श्री अटल बिहारी वाजपेयी : एक सीमा तकâ€¦(व्यवधान)

संसदीय कार्य मंत्री तथा सूचना प्रौद्योगिकी मंत्री (श्री प्रमोद महाजन) : मुलायम सिंह जी संयम का आचरण कर रहे हैं और उसे सब लोग देख रहे हैं।

श्री अटल बिहारी वाजपेयीः मुलायम सिंह जी कभी इधर झुक जाते हैं और कभी उधर झुक जाते हैं।

श्री मुलायम सिंह यादव : हम न इधर झुकते हैं और न उधर झुकते हैं। हम सत्य पर अटल रहते हैं।

श्री अटल बिहारी वाजपेयीः कलियुग में आप ही एक सत्यवादी हैं।

अध्यक्ष महोदय, लोकतंत्र एक जीवन्त प्रक्रिया है। परिपाटियां हैं कि संसद ठीक चल सके, चर्चा के लिए अवसर दिए जा सकें और उसमें निन्दा प्रस्ताव आ सकता है। काम रोको प्रस्ताव आया और उस पर चर्चा हुई। दूसरे सदन, जहां हमारा बहुमत नहीं है, वहां मतदान पर बल दिया गया। वहां सरकार अल्पमत में है, यह बात साबित हो गई लेकिन हम लोक सभा में बहुमत में है यह बात भी साबित हो गई। उस पर किसी को कोई शिकायत नहीं है, मगर जो काम हो, वह ढंग से होना चाहिए। लोकतंत्र की प्रक्रिया के अन्तर्गत होना चाहिए। नई पीढ़ी के लिए एक रास्ता दिखाने वाला काम होना चाहिए। किसानों की समस्याओं से सरकार भी चिंतित है। इसके लिए अनेक कदम उठाए गए हैं, लेकिन जो डबल्यू.टी.ओ. का समझौता पहले कर लिया गया था, जिससे हमारे हाथ-पांव बंधे थे और हमें उत्तराधिकार में जो समझौता मिला था, उसके कई परिणाम हैं, जिन परिणामों का हमें सामना करना होगा। हम उनका सामना करने के लिए तैयार हैं लेकिन यह करते हुए अगर ऐसे तरीके अपनाए जाएं जिनसे लोकतंत्र दुर्बल हो और आपस में कटुता बढ़े, वह ठीक नहीं होगा। हम चाहते हैं कि मणिपुर की जो स्थिति है, उसमें कुछ कार्रवाई की जाए लेकिन दूसरे सदन में हमारा बहुमत नहीं है। यहां हमारी सीमाएं हैं और यहां सहयोग की आवश्यकता पड़ती है। कभी-कभी सहयोग मिलता भी है। पहले ज्यादा मिलता था। अब कुछ कम हो गया है। जैसे-जैसे चुनाव निकट आएगा, उग्रता बढ़ेगी। मैं इसके लिए दोा नहीं देता। जो आंकड़ों का खेल है, जो संख्या का खेल है, वह स्पट है लेकिन प्रक्रिया का और हम बात क्या कहते हैं, इसका महत्व है लेकिन उसे किस तरह कहते हैं, इसका और भी ज्यादा महत्व है। अपनी बात कही जाए, अपनी नीतियां स्पट की जाएं, उनके अनुरूप उचित कदम उठाए जाएं, लेकिन सदन की एक मर्यादा रहे।

अध्यक्ष महोदय, आपके साथ हमारी गहरी सहानुभूति है। मैंने उस दिन सवाल पूछा था कि ऐसा क्यों होता है? आपने कहा कि आप मुझ से पूछ रहे हैं। हम से सवाल पूछे जाते हैं लेकिन कभी-कभी आपसे सवाल पूछना अच्छा रहता है, लेकिन इस पर विचार करना चाहिए। मैं फिर इस बात को दोहराना चाहता हूं। र्वा की समाप्ति पर और शताब्दी के अंत में जब नई चुनौतियों का हमें सामना करना है तो संसद ठीक तरह से चले, इस पर एक बार फिर मिल-बैठ कर विचार करने की जरूरत है।

महिला आरक्षण का सवाल लीजिए। सत्ता पक्ष तैयार था कि महिलाओं के लिए आरक्षण हो। अगर एक रास्ते से नहीं होता है तो हमने दूसरा रास्ता भी सुझाया था लेकिन इसमें सफलता नहीं मिली। अब किस को दोा दिया जा रहा है? क्या मैं भी नाम लेकर दोा देना शुरु करूं? जो दूसरा सुझाव आया था, उसे क्यों नहीं स्वीकार किया गया? अगर महिलाओं की शक्ति संवर्द्धन यह हमारा उद्देश्य है, उनका प्रतिनिधित्व बढ़ना चाहिए, यह हमारा लक्ष्य है तो दूसरे तरीके से वही उद्देश्य प्राप्त किया जा सकता था। एक तरफ प्रतिपक्ष का एक भाग अड़ा है और दूसरी तरफ प्रतिपक्ष का पूरा भाग अड़ा है। बात हुई नहीं, फिर भी दोाारोपण किया जा रहा है। मैं दोष ाारोपण के फेर में पड़ना नहीं चाहता। हमने अधिवेशन समाप्त किया है। हम अगले अधिवेशन में मिलेंगे। बीच में क्रिसमस का त्योहार है। उसकी बधाई। हम ईद मनाएंगे। वह सब को मुबारक हो। नई शताब्दी में नई चुनौतियों का सामना करने के लिए यह देश एक झंड़े के नीचे खड़ा रहे जैसे आज खड़ा है, मैं समझता हूं कि उसमें हम सहायक हों, यही सबसे बड़ा कर्त्तव्य है। मैं मानता हूं कि यह सदन उसमें योगदान दे रहा है। धन्यवाद।

18.09 hrs. **NATIONAL SONG**

(The National Song was played.)

MR. SPEAKER: The House stands adjourned *sine die*.

1810 hours

The Lok Sabha then adjourned sine die.